

ITEM NO.47

COURT NO.9

SECTION IVB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 31965/2015

(Arising out of impugned final judgment and order dated 02/09/2015 in RSA No. 3968/2008 passed by the High Court Of Punjab & Haryana At Chandigarh)

MUNICIPAL COUNCIL, NANGAL AND ORS.

Petitioner(s)

VERSUS

ARUNA SAINI

Respondent(s)

(With appln. (s) for clarification and interim relief and office report)

Date : 23/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. H.K. Arora, Adv.

Mr. Devesh Kumar Tripathi, Adv.

For Respondent(s)

Mr. Aditya Singh, Adv.

Mr. Sumeet, Adv.

Mr. M.P. Shorawala, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Arguments reserved.

Judgment reserved.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Pokhriyal]
Court Master